Court-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 151 of 2015
& IA No.250 of 2015

Dated: 7th October 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Bharatiya Nabhikiya Vidyut Nigam Ltd., …. Appellant (s)

Versus

Power Grid Corporation of India Ltd. & Ors. . .... Respondent (s)

Counsel for the Appellant(s)	:	Mr. E.R. Kumar Mr. Abhinay Sharma Mr. Anurag Tripathi
Counsel for the Respondent(s)	:	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran for R-1

ORDER

Affidavit of service has been filed.

Admit. Issue Notice to the respondents. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.1 and seeks two weeks time to file reply to the Appeal and to the I.A. No. 250 of 2015 (Application for stay). Notice be issued to the other Respondents returnable on 16.11.2015. Dasti in addition is permitted.

List the matter on **16.11.2015.** In the meantime, reply to the Stay Application as well as to the main appeal may be filed on or before 21.10.2015 after serving copy on the other side. Rejoinder, if any, may be filed on or before 04.11.2015 after serving copy on the other side.

(T. Munikrishnaiah
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ss/pr